

IN THE CENTRAL ADMINISTRATIVE TRIBUNA:::HYDERABAD BENCH:::AT HYD .

O.A.No.806/92.

Date of Decision:28.4.93.

Between:

1. J.Devadass  
2. M.Selvaraj

.. .. Applicants

And

1. The Chief Personnel Officer,  
South Central Railway,  
Secunderabad.  
2. The Dy.Chief Mechanical Engineer,  
S.C.Rly., Carriage Repair Workshop,  
Tirupathi.

.. Respondents

Counsel for the Applicants : Sri V.Krishna Rao, Advocate

Counsel for the Respondents : Sri N.R.Devaraj, Standing Counsel  
for Railway

CORAM:

HON'BLE MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

J U D G M E N T

( As per Hon'ble P.T.Thiruvengadam, Member (Admn.) )

This O.A. was filed by the applicants praying for a direction to the respondents to give proforma promotion with fixation of pay and arrears and other consequential benefits which are due to the applicants from the day they are due for promotion.

2. Similar O.A. has been filed by similarly situated applicants in O.A.No.807/92 which has been disposed of by this

(22)

Tribunal on 28.4.1993 with the following directions:

Para-16: The applicants 1 and 2 joined the Repair Workshop at Tirupathi on 28.9.1987 and the applicants 3 to 6 joined the said Workshop on 24.3.1986, 7.2.1986, 7.2.1986 and 24.3.1986 respectively. Sri A.Nagarajan, junior to the applicant was promoted to Grade-II on 30.8.1984 and later on he was promoted to Grade.I on 28.5.1986. The applicants 1 and 2 had to be given notional promotion in Grade-II and Grade-I on the same date i.e. 28.5.1986. The notional promotion in Grade-II in regard to the applicants 3 to 6 had to be given on 24.3.1986, 7.2.1986, 7.2.1986 and 24.3.1986 respectively and all of them had to be given notional promotion in Grade-I on 28.5.1986.

Para-17: In the result, the O.A. is dismissed in regard to the arrears of difference of pay and it is ordered in regard to the notional promotion as referred to above. No costs."

3. Accordingly, this O.A. is disposed of on similar lines as under.

4. The applicants 1 and 2 joined Carriage Repair Workshop, Tirupathi on 21.4.1988 and 16.3.1987 respectively. Sri S. Vijaya Gopal, junior to the applicants was promoted Highly Skilled Grade-II on 24.10.1986 and later on to Grade-I on 9.2.1991. The applicants have to be given notional promotion in Highly Skilled Grade-II on 24.10.1986 i.e. the date of which they joined CRS their junior was promoted to that grade. Notional promotion with reference to Grade-I does not arise as the applicants had already been promoted to Highly Skilled Grade-I on 9.2.1991.

(93)

5. The O.A. is dismissed in regard to the arrears of difference of pay and it is ordered in regard to the notional promotion as referred to above. No costs.

P.J. D.S.  
(P.T. THIRUVENGADAM)  
MEMBER (A)

*V. Neeladri Rao*  
( V. NEELADRI RAO )  
VICE CHAIRMAN

Dated: 28th April, 1993.  
Dictated in the open court.

*8/05/93*  
Deputy Registrar (J)

sk/grh.

To

1. The Chief Personnel Officer, S.C.Rly, Secunderabad.
2. The Deputy Chief Mechanical Engineer, S.C.Rly, Carriage Repair Workshop, Tirupati.
3. One copy to Mr.V.Krishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sc.fer Rlys.CAT.Hyd.
5. Copy to Library, CAT.Hyd.
6. One spare copy.

pvm

1/10/03

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND  
P.T.TIRUVENGAL  
THE HON'BLE MR.N.BALASUBRAMANIAN  
MEMBER (ADMN)

AND  
THE HON'BLE MR.T.CHANDRASEKHAR  
REDDY : MEMBER (JULY)

DATED: 28 - 4-1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 806/92

T.A.No.

(W.P.No)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions  
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

